Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 24.04.2014

The meeting No.03/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.04.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.01/AM-15 due for 03.04.2014 but actually held on 17.04.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 03.04.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.03/AM-15 dated 24.04.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 3/84-ALC3/2014 MEETING DATE : 24.04.2014

	Case No.:3/46/84-ALC3/2013		Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
1	HQ File :01/84/050/00354/AM14/		Lic.No/Date:0310752196 04.10.2013	Defer Date: 22.05.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that				

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite ||

comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.

			Status: Deferred
$\Big\ _2$	HQ File :01/84/050/00355/AM14/		Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case re-listing on for 22.05.2014.

Case No.:7/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	24.04.2014	Status: Approved
HQ File :01/84/050/00308/AM14/		Lic.No/Date:0610035282 06.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/60/2011-PC-II, dated 01.04.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		Q 0.00.00 11 0 0 0 0 0 0 0 0 0 0 0 0 0 0
1.	Flexible	1,00,000	Polypropylene Granules Virgin for	1.10 Kg./Kg. content
	Intermediate	Kgs.	extrusion	in export product
	Bulk Containers		U.V. Stabiliser Master Batch Virgin	0.020 Kg. per Kg. of
			(Additive Master Batch containing	export product.
			20% U.V. Stabilizer)	
			Yarn (Conductive) Virgin	1.05 Kg./Kg. content

	Tape (Conductive) Virgin	in export product 1.05 Kg./Kg. content in export product
	P.P. Granules for packing material	As per packing policy
The R.A. shall be advised to take necessary	1 5	

Case No.:10/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	24.04.2014	Status: Approved
HQ File :01/84/050/00311/AM14/		Lic.No/Date:0610035281 06.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals conveyed vide their O. M. No. 46011/60/2011-PC-II. dated 01.04.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible	1,00,000	Polypropylene Granules Virgin for	1.10 Kg./Kg. content
	Intermediate	Kgs.	extrusion	in export product
	Bulk containers		U.V. Stabiliser Master Batch Virgin	0.020 Kg. per Kg. of
			(Additive Master Batch containing	export product.
			20% U.V. Stabilizer)	
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	04.04.2014	Status: Approved
HQ File :01/84/050/00360/AM14/	RLA File: 07/24/040/00343/AM14/	Lic.No/Date:0710100953	

31	.12.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/123/2013-14/Hosy., dated 23.04.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies' Trousers with belt made of	13,200	100% Viscose dyed fabric,	2.50	Sq.
	100% Viscose dyed fabric, GSM-	Nos.	GSM-153+/-10%	meter	per
	153+/-10%, Style No.RM8			piece	
	7646103			_	
2.	Ladies' Shirt Dress made of 100%	2800 Nos.	100% Rayon dyed fabric,	3.00	Sq.
	Rayon dyed fabric, GSM-132+/-		GSM-132+/-10%	meter	per
	10%, Style No. RM8 7646204			piece	
3.	Ladies' Shirt Dress made of 100%	1400 Nos.	100% Rayon printed fabric,	3.00	Sq.
	Rayon printed fabric, GSM-		GSM-132+/-10%	meter	per
	132+/-10%, Style No. RM8			piece	
	7646204				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/47/84-ALC3/2013		04.04.2014	Status: Approved
HQ File :01/84/050/00361/AM14/		Lic.No/Date:0710100968 31.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/124/2013-14/Hosy., dated 23.04.2014 as

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S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies' Shirt Dress with belt made	9100 Nos.	55% Cotton 45% Polyester	2.18 Sq.
	of 55% Cotton 45% Polyester		dyed fabric, GSM-100+/-	meter per
	dyed fabric, GSM-100+/-10%		10%	piece
	with 55% Cotton 45% Polyester		55% Cotton 45% Polyester	0.80 Sq.
	dyed fabric, GSM-		dyed fabric, GSM-	meter per
	85(Perforated)+/-10% Style		85(Perforated)+/-10%	piece
	No.RM8 7646201			
2.	Ladies' Top made of 100%	36,000	100% Polyester dyed	1.38 Sq.
	Polyester dyed fabric, GSM-90+/-	Nos.	fabric, GSM-90+/-10%	meter per
	10%, Style No. 5BB05T044.B.B.			piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/42/84-ALC3/2013	1 3	Status: Deferred
7	HQ File :01/84/050/00303/AM14/		Defer Date: 08.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 08.05.2014.

		Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Approved
HQ File :01/84/050/00318/AM14/	RLA File: 05/24/040/00359/AM14/	Lic.No/Date:0510375344	

	03.01.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Pant made of 100% Linen woven fabric, GSM-133+/-10%	2231 Nos.	100% Linen woven fabric, GSM-133+/-10%	7407 Sq. meter (@ 3.32 sq. meter
				per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/50/84-ALC3/2013	-	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
9	HQ File :01/84/050/00402/AM14/			Defer Date: 08.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 08.05.2014.

	II I	'	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
10	HQ File :01/84/050/00405/AM14/		Lic.No/Date:0310768762 31.01.2014	Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 22.05.2014.

		Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
11	HQ File :01/84/050/00401/AM14/			Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.

	Case No.:4/3/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Status: Deferred
12	HQ File :01/84/050/00027/AM15/		Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

		5	Status: Deferred
13	HQ File :01/84/050/00024/AM15/	1	Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt.

of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

	Case No.:3/3/84-ALC3/2014	Party Name: BMU INTERNATIONAL	Meet No/Date:3/84-ALC3/2014 24.04.2014	Status: Deferred
14	HQ File :01/84/050/00026/AM15/		Lic.No/Date:0210201904 01.04.2014	Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

		1	I	Status: Deferred
15	HQ File :01/84/050/00025/AM15/		l I	Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Chennai. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.

MANUAL AGENDA CASE

(16)

Case No.34	M/s Tashu International, Noida, U.P.	
NC 03/AM-15, dt. 24.04.2014	File No.01/85/50/067/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No.0510185062 dated 20.06.2006		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for extension of time for personal hearing. The Committee after deliberations decided to agree with the request of the applicant firm and defer the case for re-listing on 01.05.2014 for personal hearing.

(17)

Case No.35	M/s Tashu International, Noida, U.P.	
NC 03/AM-15, dt. 24.04.2014	File No.01/85/50/060/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No.0510184744 dated 16.06.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 01.05.2014.

(18)

Case No.36	M/s Tashu International, Noida, U.P.		
NC 03/AM-15, dt. 24.04.2014	File No.01/85/50/095/AM-07/DES-V		
Ratification of input output norms in respect of Advance Authorization No. 0510187987 dated			
01.08.2006.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 01.05.2014.

(19)

Case No.37	M/s Orient Craft Ltd., New Delhi	
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/213/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated		
13.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(20)

Case No.38	M/s Orient Craft Ltd., New Delhi	
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/215/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated		
13.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(21)

Case No.39	M/s Orient Craft Ltd., New Delhi	
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/212/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510314446 dated 13.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(22)

Case No.40	M/s Orient Craft Ltd., New Delhi	
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/214/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and lay-marker of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(23)

Case No.41	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/209/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated	
13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		•
1.	Ladies Shirt full sleeve made of 100%	460 Nos.	100% Silk woven fabric,	2.52 sq. meter
	Silk woven fabric, GSM-51+/-10%,		GSM-51+/-10%, width-	per piece
	Style No. 1657620862		44"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.42	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/208/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated	
16.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Cocktail Napkin made of 100%	8472 Set	100% Linen unwashed	0.32 sq. meter
	Linen woven fabric, GSM-		woven fabric, GSM-180+/-	per set

180+/-10%, Size-6"x8"	10%.	width-63"		
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.43	M/s Orient Craft Ltd., New Delhi
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/210/AM-14/DES-V
Fixation of input output norms against	Annual Advance Authorization No.0510336492 dated
04.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

(26)

Case No.44	M/s Fashion Accessories, Gurgaon
NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms against	Annual Advance Authorization No.0510369393 dated
25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

(27)

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	Case No.45	M/s Fashion Accessories, Gurgaon
	NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/216/AM-14/DES-V
	Fixation of input output norms against	Annual Advance Authorization No.0510345222 dated
	08.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Pillow Cover made of front and back: 55% Silk 45% Cotton woven fabric, Lining: 100% Polyester fabric, GSM-82+/-10%, Size-20"x20"	Nos.	55% Silk 45% Cotton woven fabric, GSM-82+/-10%, width-54"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

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	Case No.46	M/s Fashion Accessories, Gurgaon
	NC 03/AM-15, dt. 24.04.2014	File No.01/84/171/221/AM-14/DES-V
	Fixation of input output norms against	Annual Advance Authorization No.0510369393 dated
	25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart of export product in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 22.05.2014.

(29)

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	Case No.47	M/s Seato Auto Accessories (India) Pvt. Ltd., Kerala

NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/289/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.1010054266 dated 30.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 08.05.2014.

(30)

Case No.48	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee after deliberations decided to await the same and defer the case for re-listing on 22.05.2014.

(31)

Case No.49	M/s Finproject India Pvt. Ltd., Jaipur
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/105/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.1310035553 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.

(32)

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	Case No.50	M/s Finproject India Pvt. Ltd., Jaipur
	NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/138/AM-12/DES-V
	Re-fixation of input output norms against Advance Authorization No.1310035784 dated 29.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.

(33)

Case No.51	M/s Finproject India Pvt. Ltd., Jaipur
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NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/194/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.1310036488 dated 24.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.

(34)

Case No.31	M/s Finproject India Pvt. Ltd., Jaipur
NC 03/AM-15, dt. 24.04.2014	File No.01/84/50/103/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035552 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 08.05.2014.
